

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No.195/98

Friday, this the 5th day of June, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. VS Sathesesen,
Bearer,
Telecom Departmental Canteen,
Central Telegraph Office,
Cochin-16.

2. CB Sahajan,
Canteen Bearer,
Central Telegraph Office,
Mattanchery.

- Applicants

By Advocate Mr MR Rajendran Nair

Vs

1. Sub Divisional Engineer(Admn),
Office of the General Manager,
Telecom,
Ernakulam.

2. The General Manager,
Telecom,
Ernakulam.

- Respondents

By Advocate Mr Sunil Jose, ACGSC

The application having been heard on 5.6.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicants two in number have filed this application
praying for a declaration that they are entitled to be placed in
the eligibility list of departmental officials for absorption as
Phone Mechanics reckoning their date of initial appointment as

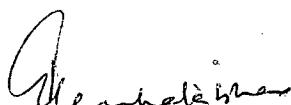
the criteria and for a direction to the respondents to give the applicants proper placement in the eligibility list of departmental officials for absorption as Phone Mechanics reckoning their dates of initial appointment and to send them for training on the basis of the revised placement in the eligibility list.

2. Respondents have filed a detailed reply statement, but when the application came up for hearing today, learned counsel of the respondents stated that the applicants also have been included in the list of those who are eligible for training and absorption as Telephone Mechanics and that they would be sent for the training which would commence on 8.6.98. He also stated that the claim of the applicants for seniority may be left open to be considered separately.

3. Learned counsel of the applicants stated that since the respondents have decided to send the applicants for training and for absorption as Telephone Mechanics, on that basis the application may now be closed leaving the question of seniority of the applicants reckoning from the date of their initial appointment to be agitated separately.

4. In view of what is stated by the learned counsel on either side, we close this application leaving the question of seniority of the applicants reckoning from the date of their initial appointment to be agitated separately. No costs.

Dated, the 5th June, 1998.


(PV VENKATAKRISHNAN)

ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

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